

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/MP/2024

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.

Petitioner : Sikkim Urja Limited

Respondent : PTC India Limited & anr.

Date of Hearing: **14.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Dr. Ms. Navya Jaanu, Advocate, SUL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner made detailed oral submissions in support of its prayer in the Petition.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit. Issue notice to the Respondents, subject to just exceptions.
 - (b) The Respondents are permitted to file their replies, on or before **18.2.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **12.3.2025**. Pleadings shall be completed by the parties by the due date mentioned.
3. The matter shall be listed for hearing on **27.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

